

Central Administrative Tribunal Principal Bench, New Delhi

O.A. No.3721/2016

Friday, this the 4th day of November 2016

**Hon'ble Mr. Raj Vir Sharma, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Parwati Kujur
W/Inspector (Ex.) in Delhi Police
PIS No.16910004
Aged about 55 years
d/o Mr. L Kujur
R/o Quarter No.7, Block K
PC Model Town, New Delhi

(Mr. Anil Singal, Advocate)

..Applicant

Versus

1. Govt. of NCT of Delhi
Through Commissioner of Police
PHQ, IP Estate, New Delhi
2. Mr. Vivek Gogia
Joint CP (South Eastern Range)
PHQ, IP Estate, New Delhi
3. Dr. P Karunakaran
Then DCP (South East Distt.)
Through Commissioner of Police
PHQ, IP Estate, New Delhi

..Respondents

O R D E R (ORAL)

Mr. Raj Vir Sharma:

At the very outset, learned counsel for applicant submits that the representation dated 18.01.2016 (Annexure A-5) preferred by the applicant is lying with the respondents un-disposed of and he would be satisfied if a direction is issued to the respondents to decide the aforementioned representation.

2. Accordingly, we dispose of the present O.A. without going into the merits of the matter directing the respondents to decide the aforesaid representation of

the applicant dated 18.01.2016 within a period of three months from the date of receipt of a copy of this order.

(K.N. Shrivastava)
Member (A)

(Raj Vir Sharma)
Member (J)

November 4, 2016
/sunil/